

ple of Kerala like this, is it not political vendetta against the people of Kerala for not voting the Congress to power? The criteria mentioned in this hon. House clearly establish that people belonging to those parties which are not in power at the Centre will be discriminated against. So, first of all, the Law Minister goes to Kerala and preaches the breaking of laws.

MR. SPEAKER: That is not very relevant to this question.

SHRI VISWANATHA MENON: These things are happening in Kerala. Suppose a person belonging to the Congress Party takes part in a struggle and then applies for a job in the Centre. I am sure you will give him first preference for the job. Is it not a political vendetta against the people of Kerala who have fought against the misrule of the Congress? It is not for your bloody police verification and all this nonsense that we have fought for freedom.

SHRI VIDYA CHARAN SHUKLA: I am very thankful to the hon. Member for paying a compliment to my political party. But I am sorry that he has cast a slur on other political parties by saying that people belonging to those parties will be disqualified.... (Interruptions). The entire case of the hon. Member is built on the premise that if a person belongs to the Congress Party he would be qualified on this basis and if anybody belongs to any other political party, he will be disqualified and this offends the Constitution. This is what the hon. Member has been saying. What I am saying is that there is no kind of discrimination against the people of Kerala. The people of Kerala are being appointed to government service. I want emphatically to deny any suggestions that there is a move to deprive them of employment opportunities. They have been appointed on the basis of this criteria and their political opinions or affiliations have never been taken into account.

MR. SPEAKER: When this matter was brought before me, there was a lot of misunderstanding. Views may differ on this matter and one side may not agree to what the other side has said. But that is a different matter. I am glad it has been discussed.

12.38 HRS.

PAPERS LAID ON THE TABLE

COAL MINES (AMENDMENT) REGULATION ETC.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): I beg to lay on the Table:

(1) A copy of the Coal Mines (Amendment) Regulations, 1968, published in Notification No. G.S.R. 1554, in Gazette of India dated the 31st August 1968, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-2221/68].

(2) A copy of the Personal Injuries (Compensation Insurance) Amendment Scheme, 1968, published in Notification No. S.O. 3087 in Gazette of India dated the 7th September, 1968, under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963. [Placed in Library. See No. LT-2222/68].

(3) A copy of Notification No. G.S.R. 1560 published in Gazette of India dated the 31st August, 1968, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-2223/68].

(4) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1592 in Gazette of India dated the 31st August, 1968.
- (ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1809 in Gazette of India dated the 28th September, 1968.
- (iii) The Employees' Provident Funds (Sixth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1899 in Gazette of India dated the 26th October, 1968.
- (iv) The Employees' Provident Funds (Seventh Amendment) Scheme, 1968, published in Notification No. G.S.R. 1900 in Gazette of India dated the 26th October, 1968. [Placed in Library. See No. LT-2224/68].

[Shri Hathi]

(5) A copy of the Dock Workers (Regulation of Employment) Second Amendment Rules, 1968, published in Notification No. S.O. 3700 in Gazette of India dated the 19th October, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-2225/68].

(6) A copy of the West Bengal Mining Settlements (Health and Welfare) (Conservancy) Rules, 1968, published in Notification No. PH/2937/2R-42/67 in Calcutta Gazette dated the 5th September, 1968, under sub-section (3) of section 34 of the West Bengal Mining Settlements (Health and Welfare) Act, 1964, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal. [Placed in Library. See No. LT-2226/68].

(7) A copy of Notification No. S.O. 581 (Hindi and English versions) published in Bihar Gazette dated the 11th September, 1968, adding Manufacture, marketing and distribution of Petroleum products to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act, read with clause (c)(iv) of the Proclamation dated the 29th June, issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-2227/68].

UTTAR PRADESH SUGARCANE (PURCHASE TAX) (SECOND AMENDMENT) RULES AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy of the Uttar Pradesh Sugarcane (Purchase Tax) (Second Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. 1355-S/XVIII-C-1643-68 in Uttar Pradesh Gazette dated the 17th August, 1968, under sub-section (3) of section 15 of the U.P. Sugarcane (Purchase Tax) Act, 1961, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated

the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-2228/68].

(2) A copy of Notification No. G.S.R. 1594 published in Gazette of India dated the 28th August, 1968 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2229/68].

ANNUAL REPORT ON COAL MINES LABOUR WELFARE ORGANISATION ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table :

(1) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1966-67. [Placed in Library. See No. LT-2230/68].

(2) A copy of the Apprenticeship (Amendment) Rules, 1968, published in Notification No. G.S.R. 1553 in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-2230/68].

(3) A copy of the Report of the Indian Government Delegation to the Sixth Session of the I.L.O. Asian Regional Conference held at Tokyo in September, 1968. [Placed in Library. See No. LT-2232/68].

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : I beg to lay on the Table a copy of Notification No. S.O. 3390 published in Gazette of India dated the 18th September, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2233/68].

12.40 HRS.

DEPOSIT INSURANCE CORPORATION (AMENDMENT) BILL—Contd.

MR. SPEAKER: The House will now take up further clause by clause consideration of the Deposit Insurance Corporation